

15.42 hrs.

(xii) Child Labour (Abolition) Bill**[English]*

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill to provide for the abolition of child labour and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of child labour and for matters connected therewith."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.43 hrs.

(xlii) Constitution (Amendment) Bill***(Amendment of Article 73)**

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

(xiv) Press and Registration of Books (Amendment) Bill***(Insertion of New Section 3A)**

15.44 hrs.

[English]

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill further to amend the Press and Registration of Books Act, 1867.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Press and Registration of Books Act, 1867."

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

15.45 hrs.

**GOVERNMENT OF UNION TERRITORY OF
ANDAMAN AND NICOBAR ISLANDS BILL-CONTD.***[English]*

MR. DEPUTY-SPEAKER: Before further discussion on the Government of Union Territory of Andaman and Nicobar Islands Bill moved by Shri Basudeb Acharia is resumed, I would like to mention that 3 hours and 28 minutes have already been taken on this Bill, thus exhausting the time allotted for its discussion.

Is it the pleasure of the House that the time for this Bill be further extended by half-an-hour?

SEVERAL HON. MEMBERS: Yes, Sir.

MR. DEPUTY SPEAKER: So, the time is extended by half-an-hour.

Shri Sontosh Mohan Dev may now resume his speech.

SHRI SONTOSH MOHAN DEV (SILCHAR): Mr. Deputy Speaker, Sir, I was on my legs last time.

MR. DEPUTY-SPEAKER: You are again on your legs!

AN HON. MEMBER: This time he is on his toes!

SHRI SONTOSH MOHAN DEV (SILCHAR): I had placed before this House that the consecutive Governments at the Centre, including the present Government, have been seriously thinking about more decentralisation of power from the Centre to the States, Union Territories and other areas. During Rajiv Gandhi's regime, Nagar Palika Bill and Gram Panchayat Bill were introduced and now they have been a factor in our country. Panchayats and Nagar Palikas have been given more power. The present Government has not only given power, it has also given enough funds. We have seen in this Budget also that the quantum of money for the rural sector and also for the urban sector for development has been quite large, so that people can invest money on their own. The Government of India has given money and this money is to go directly to the Panchayats and Nagar Palikas. Of late, the Chief Ministers have suggested otherwise. I do not know whether this Government will accept it. But I understand that some of them may be accepted, but not all.

Andaman and Nicobar Islands is an isolated case. It should not be equated with Jharkhand, Uttarakhand, Darjeeling or anything else. They are an isolated Islands. But their thinking is like the mainstream thinking. They are not parochial in their attitude.

All shades of people live there. Whether they are the Bengalis, whether they are the people from Kerala, whether they are the people from Maharashtra or whether they are the people from Tamil Nadu, all sorts of people live there.

As a Minister of State in the Ministry of Home Affairs, I had an opportunity to visit that place, as a Tourism Minister, I have visited the Andamans and as a Defence

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